

1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Tea Board.'

The question was put and the motion was adopted.

PAPERS LAID ON THE TABLE---Contd.

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): Sir, I beg to lay on the Table:-

I. A copy each (in English and Hindi) of the notification of the Ministry of Industry (Department of Industrial Policy and Promotion), under Section 3 of the Essential Commodities Act, 1955 :

- (1) S.O. No. 490(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
- (2) S.O. No. 491(E) dated 24.6.1999 publishing amendment to the Newsprint Control Order, 1962.
- (3) S.O. No. 764(E) dated 15.9.1999 publishing amendment to the Newsprint Control Order, 1962.
- (4) S.O. No. 1026(E) dated 11.10.1999 publishing amendment to the Newsprint Control Order, 1962. [Placed in Library. See No. LT-259/99]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Industrial Development), under of Section 160 of the Patents Act, 1970.:

- (i) S.O. 411(E) dated 2.6.1999 publishing the Patents (Amendment) Rules, 1999.
- (ii) G.S.R. 1148 (E) dated 19.11.1999 publishing the Patents (Second Amendment) Rules, 1999..(Placed in Library.Sec.No.LT-260/99)